

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:160
ANSWERED ON:09.07.2014
NOISE POLLUTION
Maragatham Smt. K.

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has formulated standards for noise pollution in the country;
- (b) if so, the details thereof along with the permissible level of noise pollution in residential areas;
- (c) whether the Government has got any data on noise pollution in the metro city in the country;
- (d) if so, the details thereof; city-wise; and
- (e) the steps taken by the Government to reduce noise pollution?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) & (b) Yes, Sir. The ambient noise standards have been notified as a schedule to the Noise Pollution (Regulation and Control) Rules, 2000. The ambient noise standards are 55 dB (A) Leq during `day time` and 45 dB (A) Leq during `night time` for residential areas.

(c) & (d). Ambient noise levels are monitored in seven metro cities, namely Delhi, Mumbai, Kolkata, Chennai, Hyderabad, Bangalore and Lucknow by Central Pollution Control Board through concern State Pollution Control Boards on 24X7 basis at 35 locations, seven in each city. Ambient noise levels are exceeding the prescribed standards for both `day time` and `night time` at a majority of monitoring stations.

(e) Various steps have been undertaken by the Government to control noise pollution inter alia includes, implementation of the provisions of the Factory Act 1948, the Air Act, 1981, the Noise Rules 2000, noise standards at the manufacturing stage for gensets, motor vehicles, select domestic appliances, sound making firecrackers, etc.